

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 62/MP/2026

Subject : Petition under Section 79 of the Electricity Act, 2003 read with Article 12 and Article 16.3.1 of the Power Purchase Agreement dated 06.01.2023 between the Petitioner i.e. Adani Green Energy Twenty Six A Limited, and Solar Energy Corporation of India Ltd., seeking reliefs qua additional expenditure incurred due to occurrence of Change in Law event concerning 50 MW ISTS connected Solar PV power project linked with Solar Manufacturing Plant.

Petitioner : Adani Green Energy Twenty Six A Ltd. (AGETSAL)

Respondents : Solar Energy Corporation of India Ltd. & Ors.

Date of Hearing : **13.5.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Gayatri Aryan, Advocate, AGETSAL
Shri Palash Moolchandani, Advocate, AGETSAL
Ms. Momai Dey, WRLDC
Ms. Anusha Nagarajan, Advocate, SECI
Shri Rahul Ranjan, Advocate, SECI

Record of Proceedings

At the outset, the learned counsel for the Petitioner submitted that the present Petition has been filed seeking Change in Law compensation for the additional costs incurred in complying with the Working Group Report, 2022, specifically regarding the mandatory installation of reactive power compensation devices (SVGs and harmonics filters). The learned counsel further submitted that Respondent No. 1/SECI and Respondent No. 4/WRLDC have already filed their replies, and the Petitioner has also filed its rejoinders thereof. However, Respondent No.2/TSECL – the Buying Utility/ Distribution licensee - has neither filed a reply nor entered an appearance, despite service of notice.

2. Considering the submissions made by the learned counsel for the Petitioner, the Commission deemed it appropriate to grant Respondent No. 2/TSECL a last opportunity to file its reply, if any, within three weeks with a copy to the Petitioner, who may file its rejoinder, if any, within two weeks thereafter.

3. The Petition will be listed for hearing on **28.7.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)